

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 85/MP/2013**

**Sub:** Declaration of date of commercial operation and scheduling in respect of Sasan UMPP.

Date of Hearing : 9.5.2013

Coram : Dr. Pramod Deo. Chairperson  
Shri V. S. Verma, Member  
Shri M. Deena Dayalan, Member  
Shri A. S. Bakshi, Member (E.O.)

Petitioner : Western Regional Load Despatch Centre , Mumbai

Respondents: : MP Power Management Company Ltd. & Others

Parties present : Shri S.K.Soonee, CEO, POSOCO  
Shri P.Pentayya, WRLDC  
Shri Amit Kapur, Advocate, SPL  
Shri Vishrov Mukherjee, Advocate SPL  
Shri P.Venkatarao, SPL  
Shri N. K. Deo, SPL

**Record of Proceedings**

The representative of the petitioner submitted that Sasan Power Limited (SPL) is indulging into intentional mis-declaration of parameters related to commercial mechanism in vogue and SPL has purported to declare the part (d-rated) capacity of 101.38 MW as commercial on the grounds of load restriction by WRLDC.

2. The representative of the petitioner requested the Commission to consider the issue of the Independent Engineer's test certificate and the declaration of date of commercial operation of SPL. The representative of the petitioner further requested the Commission to admit the petition to issue general guidelines on the matters related to COD of part capacity for future reference.

3. Learned counsel for the SPL submitted that the petitioner has made certain false and baseless allegations against the respondent in the petition. Learned counsel for the SPL referred to Section 28 of the Electricity Act as well as the stand taken by the petitioner before CERC in Petition Nos. 289/2010 and 290/2010 and submitted that WRLDC has no role to play in the commissioning activities except to facilitate injection of infirm power into grid. Since WRLDC is seeking general guidance, it should revise the petition and the prayer accordingly. Learned counsel for the SPL requested the Commission to grant permission to file a reply on the maintainability of the petition, which was allowed.

4. After hearing the representatives of the petitioner and learned counsel of the SPL, the Commission directed the petitioner to serve copy of the petition to the respondents immediately, if already not served.

5. The Commission directed the respondents to file their replies, with an advance copy to petitioner, on or before 17.5.2013. The petitioner may file its rejoinder, if any, by 21.5.2014.

6. The petition shall be listed for hearing on maintainability on 23.5.2013.

**By order of the Commission**

**Sd/-**

**(T. Rout)**  
**Joint Chief Legal**